

ITEM NO.31

COURT NO.12

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 702/2024

KUKI ORGANIZATION FOR HUMAN RIGHTS TRUST

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 06-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Prashant Bhushan, AOR
Ms. Alice Raj, Adv.

For Respondent(s) :

Mr. Tushar Mehta, SG (N/P)
Ms. Aishwarya Bhati, ASG
Mr. Hijam Lenin Singh, A.G., State
Mr. Pukhrambam Ramesh Kumar, Adv./AOR
Mr. Mayank Sapra, Adv.
Ms. Rajkumari Divyasana, Adv.
Ms. Lalima Das, Adv.
Ms. Manisha Chavan, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Karun Sharma, Adv.
Mr. Abhi Sharma, Adv.

Mr. Arvind Gupta, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Copies of the Final Case Report dated 30.03.2026 furnished by the National Forensic Sciences University (NFSU), Gandhinagar, Gujarat, through Dr. Surbhi Mathur, shall be furnished to the learned counsel for the petitioner as well as the learned Additional Solicitor General (ASG) appearing for the respondents.

In the context thereof, the learned ASG shall ascertain as to

why it was not possible for the NFSU to undertake comparison of Exhibit-A with the admitted voice recordings in Exhibit-B, at least in relation to the untampered portions of the recordings in Exhibit-A. The learned ASG shall also ascertain as to whether the NFSU stands by its earlier report, wherein it was stated that the admitted voice recordings taken from Doordarshan were also modified, and if so, whether it would require direct voice recordings of the individual for the purpose of comparison.

As it is an admitted fact that the 48 minute audio clip provided to the NFSU was modified, the learned counsel for the petitioner shall ascertain as to whether the full audio clip without tampering or modification can be provided to the NFSU for undertaking the comparison.

Re-list on 30.04.2026.

(DEEPAK GUGLANI)
DEPUTY REGISTRAR

(PREETI SAXENA)
COURT MASTER (NSH)